

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1428
ANSWERED ON:06.03.2013
PURCHASE OF AIRCRAFT UNDER NSOP
Bishnoi Shri Kuldeep

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether certain cases of purchasing of aircraft under Non-Scheduled Operators (NSOPs) category at lower import duty and then diverting them for personal use have been reported;
- (b) if so, the details thereof during each of the last three years and the current year, airline-wise;
- (c) whether the Government has taken action against all such erring airlines;
- (d) if so, the details thereof and if not, the reasons therefor, airline-wise; and
- (e) the steps taken by the Government to revise NSOPs guidelines in order to check such illegal practices?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) to (d): It has been informed by the Department of Revenue in 2010 that the custom authorities have come across several cases of misuse of this exemption resulting in several disputes and litigation. In most cases, it appeared that the aircrafts imported under the exemption have not been put to the prescribed use or effectively used privately whereas they are meant to offer public services either as a passenger or charter services. However, the Ministry does not maintain such records.

(e): Ministry has revised the Guidelines for Non Scheduled Operations in 2010 to check illegal practices.